

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3136
ANSWERED ON 27.03.2025**

Establishment of Advocate's Academy

3136. Shri Niranjan Bishi:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any fund allocated by Government for the development of an Advocate's Academy in the state of Odisha;
- (b) if so, the amount allocated and the manner in which it will be utilized for the development of such an academy;
- (c) whether there are any existing plans or proposals for setting up a dedicated Advocate's Academy in Odisha; and
- (d) the steps being taken to enhance the capacity-building and training programmes for advocates in Odisha through such academies or similar institutions?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) and (b) With respect to above mentioned question, it is submitted that under the Advocate Act, 1961, the Advocate Welfare Fund Act, 2001 and respective State Welfare Acts, Bar Council of India and State Bar Councils are empowered to provide financial help to Advocates in various exigencies. As per the provision of section 6(2) and section 7(2) of the Advocates Act, 1961, the State Bar Council and Bar Council of India (BCI) respectively have power to constitute one or more funds in the prescribed manner for the purpose of giving financial assistance to organize welfare schemes for indigents, disabled or other advocates. In this regard, some of the State Governments have also constituted 'Advocates Welfare Fund' and Advocates

Welfare Fund Trustee Committee' under their respective State enactments to provide financial help to Advocates.

The Odisha Government has constituted the Odisha Advocate's Welfare Fund Act,1987. The Government of India, does not have any specific fund for the development of an Advocate's Academy in the state of Odisha.

(c) The Bar Council of India and respective State Bar Councils through its Trust, will endeavour to do so revolutionize continuous legal education and the legal profession in the country to elevate the standards of legal education and the legal profession.

(d) The Bar Council of India has informed that, in Odisha, several initiatives have been implemented to enhance capacity-building and training programs for advocates through various academies and institutions. Notably, the District Legal Services Authority (DLSA) in Puri organized a Capacity Building Training Programme for panel lawyers, aiming to improve their legal skills and knowledge.

Centers of Legal Education under guidance of BCI, also conduct various programs for Continuing Legal Education, professional skill development, involving Hon'ble sitting and former Judges of the Supreme Court and High Courts, renowned jurists, reputed senior advocates, eminent leaders of the Bar, and distinguished teachers of legal education from both India and abroad. They focus on changing knowledge, skills, or attitudes through learning experiences. These initiatives reflect a concerted effort to enhance the professional development of advocates through targeted training and capacity-building programs.
